

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 824/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.11.2017

NAME OF THE PARTIES: Enkon Pvt. Ltd.
V/s
Percept Out of Home Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

40 Adv. Pogalawdey Adv. Jay
Respondent

Authorized Representative
Melhiji

ORDER 28/11/17

T.C.P. No. 824/I&BC/NCLT/MB/MAH/2017

1. None present from the side of the Petitioner.
2. The Learned Representative of the Respondent is present.
3. One of the Authorized Representative of the Company in person present.
4. He stated that the payment is already made and the debt is settled, therefore, under the Insolvency Code the Petition deserves to be dropped.
5. It is required to place on record the evidence of payment on the next date of hearing. The matter is adjourned to **15.12.2017**.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
28.11.2017.

Aah

Sd/-

M.K. Shrawat
Member (Judicial)